(2007) 08 MAD CK 0044

In the Madras High Court

Case No : Writ Petition No. 18504 of 2005

Mr. Sudarsanam A.B. APPELLANT

Vs

The State of Tamil Nadu RESPONDENT

Date of Decision : 21-08-2007

Acts Referred:
Tamil Nadu Motor Vehicles Taxation (Amendment) Act, 1998 — Section 4(1A)
Tamil Nadu Motor Vehicles Taxation Act, 1974 — Section 3A

Citation : (2007) 08 MAD CK 0044

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : K. Venugopal, for the Appellant; A. Arumugam, Additional Government Pleader, for the Respondent

Final Decision : Dismissed

Judgement

M. Jaichandren, J.—Mr. A. Arumugam, learned Additional Government Pleader takes notice for the respondents.

2. With the consent of the learned Counsels appearing on either side, the writ petition itself is taken up for final disposal.

3. The learned Additional Government Pleader appearing on behalf of the respondents has submitted that the issue involved in the present writ

petition is covered by an order of the Division Bench of this Court made in K.M. Vijayan, Senior Advocate Vs. State of Tamil Nadu, .

4. Paragraph 39 of the said order reads as follows:

39. In the result, we hold that Section 4(1-A)(a), introduced by The Tamil Nadu Amendment Act 27 of 1998, as amended by The Tamil Nadu

Act 13 of 2003, by substituting Schedule-III, Part I, of The Tamil Nadu Motor Vehicles Taxation Act, 1974, as it relates to levy of lifetime tax for new registration of vehicles and Section 3-A, levying Green Tax in respect of vehicles mentioned in Fourth Schedule of The Tamil Nadu Motor

Vehicles Taxation Act, 1974 are constitutionally valid. Consequently, we dismiss all the writ petitions, with no order as to costs. Consequently,

connected W.P.M.Ps. are closed.

5. The learned Counsel appearing for the petitioner has not refuted the statement made by the learned Counsel for the respondent.

6. In such circumstances, the writ petition is dismissed, in view of the said order of the Division Bench of this Court made in K.M. Vijayan, Senior

Advocate Vs. State of Tamil Nadu, . No costs. Consequently, the connected W.P.M.P.No. 20066 of 2005 is also dismissed.

